

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI PRAKASH JAVADEKAR): (a) to (c) University of Delhi is a statutory autonomous organization established under University of Delhi Act, 1922 and all administrative and academic decisions are taken by the University with the approval of its statutory bodies, such as Executive Council, Academic Council and Court and the University is competent to take decisions in such administrative matters. The University has reported that examination for English paper of B.A. Programme, First Year dated 15.06.2016 (Afternoon Session) of School of Open Learning, University of Delhi was cancelled due to paper leakage noticed before the commencement of the said Examination. There were approximately 55000 students whose paper was cancelled. An F.I.R. was registered immediately with Police Station at Maurice Nagar for investigation.

Allocation under ICDS for Odisha

*132. SHRI BISHNU CHARAN DAS: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of allocation made under the Integrated Child Development Services (ICDS) during the last three years to Odisha;

(b) whether any benefit analysis has been carried out recently to know the implementation status of various schemes under the ICDS in Odisha;

(c) the quantum of allocation for Jagatsinghpur District for the last three years under ICDS; and

(d) the details and status of schemes initiated under ICDS in Jagatsinghpur District during the last three years?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) The details of funds released under Integrated Child Development Services (ICDS) Scheme during last three years to Odisha is as under:

(i)	2013-14	₹ 97438.29 lakh
(ii)	2014-15	₹ 87511.73 lakh
(iii)	2015-16	₹ 65463.69 lakh

(b) No, Sir.

(c) As per information received, the quantum of allocation for last three years under ICDS for Jagatsinghpur District is as under:

(i)	2013-14	₹ 3492.24 lakh
(ii)	2014-15	₹ 3304.04 lakh
(iii)	2015-16	₹ 3243.15 lakh

(d) ICDS Scheme is implemented in all the Districts of States/UTs including Jagatsinghpur in Odisha. The Scheme has six services viz. supplementary nutrition, pre-school non-formal education, nutrition and health education, immunization, health check-up and referral services. All these services are delivered at the AWCs. The ICDS Scheme is open to all children beneficiaries in the age group of 0-6 years and all pregnant and lactating mothers. The Central Government releases funds directly to the States/UTs who in turn put their share of money for implementation of the ICDS Scheme providing services through Anganwadi Centres to the beneficiaries registered under the Scheme. Presently, the Supplementary Nutrition Programme (SNP) is running in 1832 AWCs of all 8 ICDS projects of Jagatsinghpur district and 58581 beneficiaries are provided Take Home Ration. Hot Cooked Meal and Morning Snacks is provided to 28833 beneficiaries. The infant mortality rate has reduced from 62 in 2011-12 to 32 in 2015-16 in the District. The AWC building construction has also improved. During last five years 429 AWC buildings have been constructed out of 727 sanctioned.

**Draft rules for implementation of Real estate
(Regulation and Development) Act**

*133. SHRI MAJEED MEMON: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government has made public the draft rules for implementation of the Real Estate (Regulation and Development) Act recently which seeks to provide an escape clause in the jittery sector;

(b) whether the draft rules provide that a builder by paying 10 per cent of the estimated cost of the plot or building could avoid going to jail; and

(c) if so, the details in this regard?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI M. VENKAIAH NAIDU): (a) to (c) As per Section 84 of the Real Estate (Regulation and Development) Act, 2016, the Ministry of Housing and Urban Poverty Alleviation being the 'appropriate Government' for UTs without legislature, has prepared the draft rules, which have been uploaded on the Ministry's website on 24th June, 2016 inviting comments/suggestions thereupon.

The Rules for UTs without legislature are currently at draft stage.